CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA) Indirenager Bengalore - 560 038

Dated :10 AUG 1988

IA I IN APPLICATION NOS. 567 & 634/87(F)

Applicant

Shri M.F. Pasha & another

V/s

The Chief Secretary, Govt. of Karnataka & 8 Ors

Respondents

To

- Shri M.G. Pasha
 Deputy Commissioner of Police
 Central Armed Reserve (South)
 Adugodi
 Bangelore
- Shri N. Somasekher
 Deputy Commissioner of Police
 (Intelligence)
 Bangalore
- 3. Shri Ravivarma Kumar Advocate No. 11, Jeevan Building Kumara Park East Bangalore - 560 001
- 4. Shri U.L. Nareyana Rao Advocate No. 581, III Main Sadashivanagar Bangalore - 560 080
- 5. The Chief Secretary Govt. of Karnataka Vidhana Soudha Bangalore - 560 001
- 6. The Secretary
 Ministry of Home Affairs
 North Block
 New Delhi 110 001

- 7. The Secretary
 Union Public Service Commission
 Dholpur House
 Shahajahan Road
 New Delhi 110 011
- 8. Shri K.C. Ramamurthy
 Additional Superintendent of Police
 Hubli
 Dharwad District
- 9. Shri G.M. Hayat
 Vice Principal
 Police Training College
 Mysore
- 10. Shri B. Muralidharan Superintendent of Police State Intelligence Nrupatunga Road Bangalore - 560 002
- 11. Shri Shetty Sangappa
 Superintendent of Police
 State Intelligence
 Gulberga
- 12. Shri K.A. Hafeez
 Superintendent of Police
 Lok Ayukta
 Gulbarga

- 13. Shri Khaleelur Rehman Principal Police Training School Magodu Sirsi Taluk Uttara Kannada District
- 14. Shri S.M. Babu
 State Govt. Advocate
 C/o Advocate General
 Karnataka Administrative Tribunal
 Indiranagar
 Bangalore 560 038
- 15. Shri N.B. Bhat
 Advocate
 No- 545, 16-A Main
 III Block, Koramangala
 Bangalore 560 034
- 16. Shri M.S. Padmarajaiah Central Govt. Stng Counsel High Court Building Bangalore - 560 001

Subject 8 SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER passed by this Tribunal in the above said applications on 5-8-88.

Encl : As stated

DÉPUTY REGISTRAR (JUDICIAL)

In the Central Administrative Tribunal Bangalore Bench, Bangalore

M.F. Pasha & another

A.No.

567/87(F) & 634/87(F)

The Chief Secy, Govt. of Karnataka & 8 Ors

Reviverma Kumar & U.L. Narayana Rao

S.M. Babu, N.B. Bhat & M.S. Padmarajaiah

Date Office Notes Orders of Tribunal

3.8.198

5.8.1988



KSPVC/PSM

Orders on IA No.1 - application for extension of time: In this IA the Respondent 1 has sought for extension of time by another one month for complying with the directions issued by this Tribunal on 25th May 1988. In IA No.1 - Respondent 1 - has mamphs set out the facts and circumstances which justify the extension.

Applicants and their learned counsel who have been duly informed of this application and the date and time of consideration of this application are absent.

We have perused the application. We are statisfied that the facts end man circumstances stated in IA No.1 justify extension of time till 31.8.1988. We therefore, allow IA No. 1 and extend time for compliance of the order of this Tribunal till 31.8.1988.

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VC

TRUE COPY (A)

DEPUTY REGISTRAR (JDL)
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA) Indiranagar Bangalore - 560 038

Dated : 27 MAY 1988

APPLICATION NOS. 567 & 634/87(F)

V/s

Applicant

Shri M.F. Pasha & enother

Respondents

The Chief Secretary, Govt. of Karnataka & 8 Ors

To

- Shri M.F. Pasha
 Deputy Commissioner of Police
 Central Armed Reserve (South)
 Adugodi
 Bangalore
- Shri N. Somasekhar
 Beputy Commissioner of Police
 (Intelligence)
 Bangalore
- 3. Shri Ravivarma Kumar Advocate No. 11, Jeevan Buildings Kumara Park East Bangalore - 560 001
- 4. Shri U.L. Narayana Rao Advocate No. 581, III Main Sadashivanagar Bangalore - 560 080
- 5. The Chief Secretary Govt. of Karnatáka Vidhana Soudha Bangalore - 560 001

- 6. The Secretary
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- 10. Shri B. Muralidharan Superintendent of Police State Intelligence Nrupetunga Road Bengalore

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- 11. Shri Shetty Sangappa Superintendent of Police State Intelligence Gulberga
- 12. Shri K.A. Hafeez
 Superintendent of Police
 Lok Ayukta
 Gulbarga
- 13. Shri Khaleelur Rehman Principal Police Training School Magodu Sirsi Taluk Uttara Kannada District

- 14. Shri S.M. Babu
 State Govt. Pleader
 C/o Advocate General
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 Bangalore 560 038
- 15. Shri N.B. Bhat
 Advocate
 No. 545, 16-A Main
 III Block, Koramangala
 Bangalore 560 034
- 16. Shri M.S. Padmarajaish
 Centrel Govt. Stng
 Counsel
 High Court Building
 Bangalore 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER passed by this Tribunal in the above said applications on 25-5-88.

SECTION OFFICER
(JUDICIAL)

Encl : As above

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

DATED THIS THE TWENTY FIFTH DAY OF MAY, 1988

Present: Hon'ble Shri Justice K.S. Puttaswamy.... Vice-Chairman Hon'ble Shri L.H.A. Rego.... Member (A)

APPLICATION NOS. 567 & 634 of 1987

1. M.F. Pasha. Deputy Commissioner of Police, Central Armed Reserve (South) Adugodi, Bangalore.

Applicant in A.No.567 of 1987(F)

2. N. Somasekhar. S/o Late N. Narayan, aged 34 years, Superintendent of Police, now working as Deputy Commissioner of Police (Intelligence) Bangalore City.

Applicant in A.No.634 of 1987(F)

(Sri Ravivarma Kumar....Advocate for applicant in A.No.567/87)

(Sri U.L. Narayana Rao....Advocate for applicant in A.No.634/87) Vs.

- 1. State of Karnataka. by its Chief Secretary, Vidhana Soudha, Bangalore.
- 2. Union of India, by its Secretary, Ministry of Home Affairs, New Delhi.

3. Union Public Service Commission, by its Secretary, New Delhi.

New Delm.

A. K.C. Ramamurthy,
Major, Working a
intendent o Major, Working as Additional Superintendent of Political «Hubli.

> 5. G.M. Hayat, Major, Vice Principal, Police Training College, Mysore.

- 6. B. Muralidharan,
 Major, Superintendent
 of Police, State
 Intelligence,
 Nrupatunge Road,
 Bangalore.
- Shetty Sangappa, Major, Superintendent of Police, State Intelligence, Gulbarga.
- 8. K.A. Hafeez,
 Major, Superintendent
 of Police, Lok Ayukta,
 Gulbarga.
- Khaleelur Rehman,
 Major, Principal,
 Police Training School,
 Magodu,
 Sirsi Tq. U.K.

Respondents

(Sri S.M. Babu.... Learned Government Pleader for R-1 in A.No. 567/87 and for R-3 in A.No. 634/87)

(Sri M.S. Padmarajaiah....S_CGSC for R_2 & 3 in A.No. 567/87 and for R_1 & 2 in A.No. 634/87)

(Sri N.B. Bhat....Advocate for R-4 and 8)

This application has come up for hearing before this Tribunal to-day, Hon'ble Shri Justice K.S.

Puttaswamy, Vice-Chairman, made the following:

ORDER

As the questions that arise for determination these cases are common, we propose to dispose of them by a common order.

2. The applicants in these applications and respondents 4 to 9 in Application No. 567/1987 and several others are members of the Karnataka



State Police Service in the cadre of Deputy Superintendents of Police (DSP's).

- 3. In accordance with the Indian Police Service (Appointment by Promotion) Regulations, 1955 ('Regulations), corresponding to the Indian Administrative Service (Appointment by Promotion) Regulations, 1955 (!IAS Regulations'), a Selection Committee of the Union Public Service Commission ('UPSC') had selected respondents-4 to 9, to the Indian Police Service ('IPS') from the Karnataka State Police Cadre: On the basis of that selection respondent-4 has also been appointed by the Government of India to IPS The applicants who were eligible for selection but have not been selected on the gradings made by the selection committee, have challenged their non-selections and the selection of respondents 4 to 9.
- before this Tribunal, the Karnataka Administrative Tribunal ('KAT') on 21st September, 1987, in Application Nos.1344 to 1346 of 1986 (Bhaskar Yashwantrao Bhonsale vs. Union of India & others) had quashed the seniority list in the cadre of DSPs, being the very basis for selections to IPS and had directed the State Government to redo the same. In pursuance of the said order, of the KAT, the State Government had not so far drawn up the revised seniority list.
- 5. Sriyuths Ravivarma Kumar and U.L.
 Narayana Rao, learned Counsel for the applicants,

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in the cadre of DSPs, the very basis for selection to IPS had disappeared and therefore the selections of respondents 4 to 9 should be annulled and directions issued to make a fresh selection on the basis of the seniority list to be redrawn by the State Government. In support of their contention, learned counsel rely on the ruling of this Tribunal in M.G.HALAPPANAVAR v. GOVT. OF INDIA & ORS., (A.T.R. 1988(1) C.A.T.298) since affirmed by the Supreme Court on 5.5.1988 in Special Leave Petition(C) Nos.3437-39, 4125-27 of 1988.

Standing Counsel for Central Government appearing for respondents 2 and 3 in Application No.567/87 and respondents 1 and 2 in Application No.634/87; Shri S.M.Babu, learned Government Pleader appearing for State of Karnataka; and Shri N.B.Bhat, learned counsel for respondent—4, contend that the ratio in Halappanavaricase had no application although the service was different. Learned Counsel for respondent—4 also urges that we should permit his client to continue in the IPS cadre as done by the Supreme Court in Halappanavar's case.

On the fact-situation that the seniority
list drawn up in the cadre of Assistant Commissioners
which was the foundation for making selections
to IAS from the State cadre had disappeared,
we held in Halappanavar's case that there should

- : 5 : -

be a fresh selection for the reasons elaborately discussed and stated therein, Which is also affirmed by the Supreme Court on appeals.

- 8. Every one of the reasons on which we took exception to the selections in Halappanavar's case, exist in these cases also. These provisions that govern IPS selections are similar to the provisions that govern the IAS selections. On this view the difference in services hardly makes any difference in following Halappanavar's case. Whatever we have stated on all other questions in Halappanavar's case equally govern these cases also.
- 9. In Halappanavar's case, the Supreme
 Court had permitted those that had already been
 appointed to continue to hold the posts on ad
 hoc basis till the matter is finalised. We
 consider it proper to make a similar order
 in the case of respondent No.4 Sri K.C. Ramamurthy,
 who is the only officer appointed to IPS by
 Government of India.
- 10. Learned Counsel for respondents 1 to 3 seek for six months' time to redo the matter ...

 Learned Counsel for the applicants strongly oppose the grant of six months' time.
- regard to all the facts and circumstances it is reasonable to grant time till 31.7.1988 for finalisation of the seniority list and for

fresh selections by the UPSC till 30.9.1988.

- 12. In the light of our above discussion, we make the following orders and directions:
 - (i) We quash the proceedings of the Selection Committee of the UPSC in File No.F-7/8/86-AIS, Dated:
 5th December, 1986 to the extent they make selections of respondents 4 to 9 only from the State Police Service.
 - (ii) We quash the Notification No.I-14013/
 12/87/IPS, dated 26th June, 1987,
 produced as Annexures 'A' and 'L'
 in Applications 567 and 634 of 1987,
 respectively. But notwithstanding this
 we permit respondent 4 to be continued
 to hold the post in IPS cadre on an
 ad hoc basis till a fresh selection
 is made by the UPSC.
 - to prepare and publish the seniority list of DSPs updated till 31.12.1986 in accordance with law and the order of the Karnataka Administrative Tribunal in Applications Nos. 1344 to 1346 of 1986, dated 21st September, 1987, with all such expedition as is possible in the circumstances of these cases and in any event on or before 31-7-1988. As and when that is done by Government



of Karnataka and on the basis of the same, the Selection Committee constituted under the Regulations the State of Karnataka is directed to make a fresh selection to the posts determined as on 4/5/6-12-1986 for the calendar year 1987 with all such expedition as is possible in the circumstances of the case and in any event within a period of 2 months thereafter and then submit the same to the UPSC, which is directed to deal with the same in accordance with law.

(iv) We direct the Government of India and Government of Karnataka to make appointments to IPS from the fresh selection list prepared in pursuance of the directions contained herein for the very vacancies that existed from time to time from 1-1-1987 and onwards, till that Select List was and is in operation, in accordance with the Regulations, however, denying them backwages only till they are actually posted for duties, but counting their notional appointments for all other purposes in accordance with law.



12. Applications are disposed of in the above terms. But, in the circumstances of the cases, we direct the parties to bear their own costs.

Let this order be communicated to all 13. the parties in 3 days from to-day.

(K.S.PUTTASWAMY) VICE_CHAIRMAN

MEMBER (A)



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